

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEWDELHI**

in

ORIGINAL APPLICATION NO. 514 of 2019

Applicant(s) : State Level Monitoring Committee

Versus

Respondent(s) : The State of Kerala & Others

VOLUME 1

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Dated this the 16th day of June 2020

Jogy Scaria, Advocate
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEWDELHI**

ORIGINAL APPLICATION NO.514 OF 2019

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**REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM, AS PER THE ORDER DATED
28.02.2020 IN THE ABOVE APPLICATION**

Adv. Jogy Scaria

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRICIPAL BENCH, NEWDELHI****ORIGINAL APPLICATION No.514/2019****Applicant(s) : State Level Monitoring Committee****Versus****Respondent(s) : The State of Kerala & others****REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER, REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF THE KERALA STATE POLLUTION CONTROL BOARD AS PER THE ORDER DATED 28.02.2020 IN THE ABOVE APPLICATION**

I, M.A Baiju, 54 years, S/o M.K Aravindakshan, now working as Chief Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Ernakulum. I am competent to and duly authorized to represent the Board. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying report on file and it is so humbly prayed in the interests of justice in this case.

1. I may humbly submit that this case is primarily originated from the report of Hon'ble Justice A V Ramakrishnapilla, Chairman, SLMC (KERALA) dated 23.02.2019, submitted before the Hon'ble Tribunal. A detailed report has been filed by this respondent on 03.10.2019 on which the Hon'ble Tribunal issued orders on 20.10.2019, and also issued orders on 10.1.2020 and 28.02.2020 in O.A.no. 606/2018. As per these orders, the Secretary, Local Bodies (Urban Development), Government of Kerala is to ensure that remedial action is taken in accordance with Solid Waste Management Rules, 2016, and to the directions of the Tribunal in order dated 20.08.2018 and 16.01.2019 in O.A. No. 606/2018, and on order dated 17.07.2019 in Original Application No. 519/2019. As most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale was laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation. Regarding the legacy waste, as per order dated 17.07.2019 in O.A.



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M. A. BAIJU
Chief Environmental Engineer

No. 519/2019, legacy waste remediation was to 'commence' from 01.11.2019 and direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will also result in liability to pay compensation. As per the latest order of the Hon'ble NGT in the above application, it is also highlighted that the Board has to initiate follow up action on the Show Cause notices issued to the Secretary, Kochi Corporation in accordance with law.

2. It is dutifully submitted that the Chairman of the Board had conducted a hearing with the Secretary, Kochi Corporation on 16.03.2020 in order to assess the latest status and improvements if any with respect to the Solid Waste Management practised at Brahmapuram and for initiating further procedures as per law. Copy of the minutes of meeting held on 16.03.2020 is produced herewith and marked as **Annexure R2(A)**.

3. Regarding bio mining of legacy waste, the Secretary, Kochi Corporation informed that as the Council could not finalise the tender, Government of Kerala had intervened and vide G.O(M.S)No.8/2020/DMD dated 05/03/2020 decided to take over the work of bio-mining under the provisions of the Disaster Management Act 2005. The tender floated by Kochi Corporation was cancelled on grounds that the bidder selected by Corporation has experience as a sub-contractor only and Kerala State Industrial Development Corporation assigned the charge of tendering the work. A copy of the Government Order is produced herewith and marked as **Annexure R2(B)**. The Secretary also informed that Door to Door collection of waste has now been improved to almost 85% and they have conducted ward wise survey and prepared a report. Also submitted a report illustrating the follow up actions already taken viz. status of door to door collection and segregation, biomining of the legacy waste, leachate collection and action taken to combat spread of fire in the legacy waste dumping yard. Copy of the letter dated 17.03.2020 is produced herewith and marked as **Annexure R2(C)**. Windrow composting now being practised is still continuing and the plastic and other non-biodegradable wastes is now added up along with the legacy waste already accumulated there. As soon as the action initiated by the Government on legacy waste commenced, the issue with respect to the legacy waste will be sorted out.



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M. A. BAIJU
Chief Environmental Engineer

4. It is respectfully submitted that on receiving the above response from the Kochi Corporation Secretary, the following observations were made in view of the meeting held on 17.3.2020 by the Board Officials at Head Office Thiruvananthapuram. A copy of the minutes of the meeting on 17.3.2020 is submitted herewith as **Annexure R2(D)**.

Observations:

- i. In the hearing on 16.03.2020, it was reported that around 85% houses were having door to door collection and 60-70% are keeping the waste in segregated form. This needs to be checked on ground.
- ii. Waste to Energy Plant by GJ Eco Power Pvt. Ltd. is about to start after getting financial closure.
- iii. Regarding bio mining of legacy waste, the Government have taken over the task of bio mining and have entrusted to KSIDC.
- iv. The construction of leachate collection tank of capacity of 100m³ is progressing.

Based on the observations, it was decided on 17-3-2020 that the Environmental Engineer, District Office-2 of the KSPCB shall conduct field verification and report, and as a follow up, the Higher Authorities from the Pollution Control Board shall also inspect the plant and premises for verification of the facts claimed by the Kochi Corporation, and in the wake of Corona outbreak, to seek time from the Tribunal for the inspection and to file the report. Piling works for the construction of tank has been completed and started the super structure work as was observed during the inspection from field office of the Board.

5. It is respectfully submitted that regarding legacy waste, e-tender was floated by the Kerala State Industrial Development Corporation to identify a suitable agency for the rehabilitation of municipal solid waste at Brahmapuram on 20th March 2020 and pre bid meeting as part of tender procedure was held on 15th April, and 22nd April, 2020 was the last date for submission of bids. A copy of the minutes of the 36th meeting of the State Level Advisory Committee (SLAC) conducted on 18.5.2020 is submitted herewith as **Annexure R2(E)**. Two agencies submitted the bids for the project. Since only one bidder had the required specification, and the matter had been discussed in the bid-technical Evaluation Committee, headed by the Principal Secretary LSGD, in which Board is also a member, and decided to re-tender the bio-mining project.



M. A. Baiju

M. A. BAIJU
Chief Environmental Engineer

6. It is respectfully submitted that regarding Waste to Energy plant, the Government have already entered into concessional agreement with Ms. G. J. Nature Care Consortium for setting up Waste to Energy plant at Brahmapuram, Kochi and it was cancelled vide G. O. No. 805/2020/LSGD dated 30-4-2020 due to financial closure and action is being taken for retendering for the plant.
7. I may humbly submit that, as decided during the meeting conducted on 17.03.2020 the Environmental Engineer had visited the plant and its surroundings on 08.06.2020. The report of the Environmental Engineer is submitted herewith as **Annexure R2(F)**.

The main findings during the officer's visit are as follows.

- a. The segregated waste collection system needs to be improved by Kochi Corporation.
- b. The construction of new leachate collection tank of 1 lakh litre capacity is nearing completion. Presently the leachate from the windrow composting area and plant premises were seen flooded in the existing pits and drains. There are chances of percolation of leachate to Kadambayar river due to the outset of Monsoon. Transportation of leachate from the leachate pits to septage treatment plant is not being done from March end onwards.
- c. Out of 9 Surveillance cameras installed at various locations inside the MSW plant site, eight cameras were seen functional at the time of inspection.
- d. Silts and sludge were collected from the drains and canals as part of Operation Break through, a measure taken by District Administration for clearing drains and canals for avoiding chances of flooding.

It may also be noted that the distribution of monthly receipt of waste are reported as follows.

	BIODEGRADABLE	MIXED INCLUDING PLASTIC	OTHER	TOTAL
JAN	215.96	116.83	35.97	368.76
FEB	210.78	115.92	7.76	334.48
MAR	205.42	116.72	6.48	328.63
APR	153.18	70.27	1.57	225.04
MAY	171.54	87.99	5.71	265.24




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Chief Environmental Engineer

8. It is respectfully submitted that from the above findings, it can be observed that they have achieved progress in Door-to-Door collection, the construction of new leachate collection tank of 1 lakh litre capacity is nearing completion, tendering works for setting up Waste to Energy plant and bio-mining are in progress. Due to the outbreak of Corona, Corporation could not progress much in infrastructural development and the Board could not fully verify the activities of the Corporation.
9. It is respectfully submitted that as insisted by the Hon'ble Tribunal, "Environment Management Cell" was formed to coordinate the activities as per the relevant provisions of the solid waste management rules 2016 as well as other environment related Rules, and the committee will function under the supervision of SLMC. Accordingly Environment Monitoring Cell has been constituted and started functioning in which Board Officer is also a member. Copy of the Government order dated 27.02.2020 constituting an Environment Monitoring Cell is produced herewith and marked as **Annexure R2(G)**.
10. It is respectfully submitted that considering the above, the Hon'ble Tribunal may accept the following suggestions for the improvement of the present situation for the management of solid wastes.
- a) As per the details submitted by the Corporation, 89.8% of household and 59.8% of establishments are having door to door collection for dry and wet wastes. It is to be ensured by the Kochi Corporation that dry and wet waste is to be segregated at sources, and only segregated wet waste reach manure plant. This is to be also ensured by near by Municipalities and Panchayaths, who also dispose waste in Brahmapuram Plant.
 - b) Currently, entire quantity of non biodegradable waste is collected and transported from Kochi Corporation and disposed in the two sheds and nearby open yard of in Brahmapuram plant and only 1% of plastic waste is segregated from the above and given to recyclers. In order to minimize the load of non bio degradable waste reaching Brahmapuram, action may be taken to segregate non bio degradable waste through existing Material Collection Facilities (MCF) and Resource Recovery Facilities (RRF) in



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Chief Environmental Engineer

Kochi Corporation through the involvement of Haritha Karma Sena, Scrap Merchant Association. Recycling Plastic Association arrangement may be provided to recycle the recyclable plastic in registered recycling units and the remaining non recyclable plastic through co incineration in cement plant. This may be ensured by nearby Municipalities and Panchayaths who disposed waste in Brahmapuram Plant.

- c) As the construction of new leachate collection tank of 1 lakh litre collection capacity is nearing completion, leachate is to be diverted and collected in the new tank and in the same is to be treated in septage treatment plant till the proposed leachate treatment plant is in operation.
- d) The retendering of waste to energy plant has been done by Government and its operation the management of solid waste in Brahmapuram can be sorted out.
- e) Regarding legacy waste retendering processing has been done by Government and further procedures need to be expedited for the clearing of legacy waste.

Dated this the 16th day of June 2020




CHIEF ENVIRONMENTAL ENGINEER

M. A. BAIJU
Chief Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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VOLUME 2

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Dated this the 16^h day of June 2020

Jogy Scaria, Advocate
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

**MINUTES OF THE HEARING CONDUCTED ON 16-3-2020 WITH KOCHI CORPORATION
IN THE CHAMBER OF CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD**

The hearing was conducted with the Secretary, Kochi Corporation to discuss the action taken by corporation to comply with Solid waste Management Rules 2016 and also against the notice dated 11.12.2019 issued by KSPCB for levying environmental compensation. The list of the participants is enclosed. The Member Secretary also was present in the meeting. The hearing started at 11AM. The Chairman welcomed all.

The present scenario regarding the hearing was explained by the Member Secretary. The Chief Environmental Engineer, Regional Office, Ernakulam vide the letter no. PCB/RO-EKM/GEN-221/19 dated 18-10-2019 reported regarding the improper functioning of solid waste plant including no action taken to install proper effluent treatment plant at the site for leachate. The Board issued notice No. PCB/HO/SEE2/KOCHICORPN/2019 dated 11-12-2019 to the Secretary, Kochi Corporation to show cause why the Environmental compensation of Rs. 1.122 Crore shall not be levied for not providing leachate treatment plant. The Chief Environmental Engineer, Regional Office, Ernakulam in their report dated 20/02/2020 to the Chairman, State Level Monitoring Committee, reported that the Corporation is not taking earnest steps to solve the issue which is a long pending case from the Corporation side and to assess environmental compensation as done on 18-10-2019. The Hon'ble National Green Tribunal in OA No. 442 of 2013 vide order dated 30-1-2020 directed that, on receipt of the explanation from the Corporation to the notice issued by Board, the Pollution Control Board is to pass appropriate orders and complete the proceedings initiated on the basis of their inspection and dispose of the same in accordance with law and come with compliance report before the Tribunal.

During the hearing regarding legacy waste disposal, the Secretary, Kochi Corporation informed that since the Council could not arrive a decision on Bio mining. The Government vide GO (Ms) No 8/2020/DMD dated 05/03/2020 has taken the task of scientific management of the legacy waste at Brahmapuram, and decided to carry out the work under the provisions of Disaster Management Act. Kerala State Industrial Development Corporation has been entrusted to undertake the project under the supervision of LSGD.

Regarding the Door to Door collection and segregation of solid waste, Secretary, Kochi Corporation informed that out of the 1,67,935 households in Kochi Corporation, collection of segregated waste is practiced in about 85% of Households and of these about 60-70% keep their waste in segregated form and about 4.32% process the waste generated on their own and 4.88% is being taken by CREDAI



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real estate developers. Secretary also expressed the difficulty in handling the non segregated waste which is mostly being received from Fort Kochi, Palluruthy areas. In order to improve the practice of segregation of waste, it was advised to impose penalty to households that keep mixed waste.

The Secretary also informed that construction of leachate collection tank of capacity 100 cubic metre capacity is under construction. Piling work have been completed. Work on super structure is in progress and is expected to complete in 2 months time (By May 15, 2020). Member Secretary directed EE, EKM to conduct inspection at the site and to furnish report by 17/03/2020.

Meeting concluded with the following decision.

- 1) To direct Environmental Engineer, .DO -II, Ernakulam to conduct inspection at the site to evaluate the progress of the construction work and to furnish report by 17/03/2020.
- 2) The Secretary, Kochi Corporation to furnish report regarding a comparative statement on door to door collection of waste.
- 3) The Chief Environmental Engineer, Regional Office , Ernakulam to file statement in OA 442/2019 before Hon'ble NGT based on the report to be furnished by the Secretary , Kochi Corporation , inspection report of Environmental Engineer, Perumbavoor and report on legacy waste based on Govt order GO(Ms) No 8/202/DMD Dated 05/03/2020.

Meeting concluded at 12.30 pm .

17/03/2020

sd/-

CHAIRMAN

FORWARDED BY ORDER


MEMBER SECRETARY




M. A. BAIJU
Chief Environmental Engineer



GOVERNMENT OF KERALA

Abstract

Disaster Management Department- Taking over the management of the legacy waste accumulated at Brahmapuram waste dumping yard from Kochi City Corporation by invoking the provisions of Disaster Management Act 2005 – Sanction accorded - Orders issued.

DISASTER MANAGEMENT (B) DEPARTMENT

G.O.(Ms)No.8/2020/DMD Dated, Thiruvananthapuram, 05/03/2020

Read Minutes of the State Executive Committee meeting of KSDMA held on 02/03/20 and 04/03/2020.

ORDER

The management of legacy waste at Brahmapuram was under the supervision of Kochi corporation. It is reported that Brahmapuram waste dumping yard is under smoldering fire and toxic fumes are being released causing threatening disaster situation. The tender procedure for legacy waste management in the Waste Dumping Yard is delayed indefinitely and this situation may lead in fire hazard and consequent environmental and health hazard in the City. As Kochi Corporation has not taken effective steps to abate the threatening disaster situation, the matter has been placed in the State Executive Committee meeting of KSDMA held on 02.03.2020 and the committee took the following decisions:

(i) Call for the records of the entire tendering procedures followed by the city Corporation of Kochi for legacy waste management with immediate effect. A notice to the Secretary, Kochi to produce the files immediately before the Principal Secretary, Local Self Government Dept shall be issued by LSG Department.

(ii) The District Collector, Ernakulam shall prepare a contingency plan for the smolder fire management of Brahmapuram Waste Dumping Yard with the support of BPC Ltd., CHEMREC, Pollution Control Board, Fire & Rescue Services and Health Department.

2. Subsequently the SEC Meeting held on 04.03.2020 perused the records of Kochi Corporation relating to the management of legacy waste at Brahmapuram. The findings of the committee are as follows:

The first tender was floated on 14.08.2019 which was further extended. As nobody participated in the tender, the work was re-tendered on 26.10.2019. There was only one bid which was approved technically and the financial bid was opened and placed



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M. A. BAIJU
Chief Environmental Engineer

for a decision of the Council on 28.01.2020. The same matter has been considered by the Council in subsequent meetings on 06.02.2020, 22.02.2020, 28.02.2020, 02.03.2020 and 03.03.2020 but a final decision has not been taken. It is seen that the single bidder has an experience as a sub - contractor only. His experience does not inspire the confidence that he will be able to complete the work of managing the legacy waste at Brahmapuram. The reports of justice A V Ramakrishna Pillai, the Chief Environmental Engineer of Pollution Control Board and that of the District Collector all indicate that unless urgent steps are taken to manage the legacy waste scientifically and in a time bound manner, the city of Kochi and surrounding areas will be at risk of an impending disaster. The Corporation of Kochi is clearly not in a position to manage this complex matter effectively.

3. In the above circumstances, the committee decided that Government in LSG Department shall take over the task of scientific management of the legacy waste accumulated at Brahmapuram waste dumping yard from the Corporation of Kochi by invoking the provision under Section 24 (e) of Disaster Management Act, 2005.

4. Government have examined the matter in detail and are pleased to order that the task of scientific management of the legacy waste accumulated at Brahmapuram waste dumping yard will henceforth be under the supervision of Government in Local Self Government Department and the work will be carried out under the provision of Sn 24 (e) of Disaster Management Act, 2005. The tender process initiated by the Corporation of Kochi to dispose the legacy waste is hereby cancelled.

5. The Kerala State Industrial Development Corporation (KSIDC), the nodal agency identified by the Government for managing the process relating to solid waste disposal and management, will be entrusted with the task of initiating an urgent, transparent and competitive bidding process to identify an experienced and technically competent agency to manage and dispose of the legacy waste at Brahmapuram strictly according to the provisions prescribed in the Solid Waste Management rules. KSIDC will undertake this project under the supervision of the Local Self Government Department in Government.

6. The District Collector, Ernakulam shall render all assistance to KSIDC in furtherance of the above instructions.

(By order of the Governor)
VENU V
PRINCIPAL SECRETARY

To:

The Principal Accountant General (Audit) Kerala, Thiruvananthapuram
 The Accountant General (A&E) Kerala, Thiruvananthapuram
 The Land Revenue Commissioner, Thiruvananthapuram
 The Local Self Government Department
 The Member Secretary, KSDMA, Observatory Hills, Vikas Bhavan P. O., TVPM
 The District Collector, Ernakulam

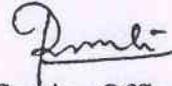


M. A. Baiju

M. A. BAIJU
 Chief Environmental Engineer

The Secretary, Kochi Corporation, Kochi
Stock File/Office Copy.

Forwarded /By order



Section Officer

Copy to : SEC Members of Department Concerned
PA to Principal Secretary (Revenue and DMD)
CA to Additional Secretary, DMD



M. A. BAIJU
Chief Environmental Engineer



KOCHI MUNICIPAL CORPORATION

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Corporation Office
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Ernakulam, Cochin 682 011

17/03/2020

From

Secretary

To

The Chairman
Kerala State Pollution Control Board
Pattom P.O, Thiruvananthapuram
695004



Sir,

Sub: Action taken in complying with SWM Rules 2016 and directions in OA 606/2019 and OA 514/2019

Ref. Hearing held by Chairman, Kerala State Pollution Control Board on 16/03/2020

1. *Status of door to door collection and segregation of solid waste*

Of the 1,67,935 households in Kochi Corporation door to door collection of segregated waste is practiced in about 1,50,730 HHs (90%) and of this about 1,43,202 HHs (85%) keep their wastes in segregated form. About 7262 HHs(4.32%) process the waste generated on their own and in about 8204 HHs (4.88%) CREDAI a real estate developers association is taking care of the waste management. Ward wise details of waste collection is attached as separate excel sheet.

1. *Biomining of the legacy waste*

The total volume of legacy waste spread over 16 acres of land at an average height of 3m in Brahmapuram was estimated as 2,63,000 m³, with a weight of over 100000 tonnes.

Tender for *capping the legacy waste* was floated on 02/02/19. As directed by the State Level Monitoring committee of NGT on 06/04/2019 the tender was cancelled and tender for Bio-mining of legacy waste was floated on 14/08/2019 with tender closing date on 04/09/2019 after vetting of the tender documents by the State Pollution Control Board. As nobody participated in tender the closing date was extended to



M. A. BAIJU
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20/09/2019. Even then nobody participated in the tender. As nobody participated in the tender the work was re-tendered on 26/10/2019 with closing date on 18/11/2019. Last date for submitting tender was extended till 26/11/2019. 1 bidder participated in the re-tender.

After technical evaluation of the bid, the report was placed before the council meeting held on 13/12/2019 and the technical evaluation report was approved by the council.

Financial bid was opened and was placed before the next council that met on 28/01/2019 for approval of the rate of Rs597/m³ for bio-mining and to give approval for awarding the work. The council deferred its decision. The council that met on 6/2/2020 and 22/02/2020 did not consider the matter but decided to discuss agendas related to Brahmapuram in a special council meeting. Accordingly a special council meeting was held on 02/03/2020. Even then the council did not finalise the tender.

As the council did not finalise the tender, Government of Kerala had intervened and vide G.O(M.S)No.8/2020/DMD dated 05/03/2020 decided to take over the work of bio-mining under the provisions of the DM Act 2005. The tender floated by Kochi Corporation was cancelled on grounds that the bidder selected by Corporation has experience as a sub-contractor only and Kerala State Industrial Development Corporation assigned the charge of tendering the work.

2. Leachate collection

Construction of leachate collection tank of 100m³ capacity is under construction. Piling works have been completed. Work on the super structure is in progress and is expected to complete in 2 months time (By May 15,2020)

3. Action taken to combat spread of fire in the legacy waste dumping yard

EOI was invited to install fire hydrant system. The proposal is submitted to Fire and Rescue department, Government of Kerala for fire NOC. Once the fire NOC is obtained the work can be awarded and can be completed in a month's time.

Roads having a width of 7m formed inside the legacy waste dumping yard for easy access to fire engines and to form fire breakers to prevent spread of fire.

Yours faithfully,

[Signature]
17/3/2020
Secretary



[Signature]
M. A. BAIJU
Chief Environmental Engineer

COMPARATIVE STATEMENT OF DOOR TO DOOR COLLECTION OF WASTE - Individual households

	Apr-19	%	Jan-20	%
Number of Households	167935		167935	
Total population	590891		590891	
BPL Households	26060		26060	
Number of unoccupied households	3899		3899	
No. of HHS with own wells	10050		10050	
Households covered under door to door collection of wastes	183956	49.99315	150730	89.75496
No. of HHS storing wastes at source in Bins	75005	44.66311	119306	67.47015
No. of HHS storing wastes at source in segregated form	70568	42.02102	143202	85.27228
Quantity of Biodegradable waste generated in tonnes per day	130,279	Tonnes	130,279	Tonnes
Quantity of Biodegradable waste collected in tonnes per day	116,179		116,179	
Quantity of non-biodegradable waste generated per day	64,208	194.487	64,208	194.487
Quantity of non-biodegradable waste collected per day	60,158	176.337	60,158	176.337



M. A. BAIJU
Chief Environmental Engineer

MEETING ON 17/03/2020 ON KOCHI CORPORATION WASTE MANAGEMENT

The Chairman discussed with Member Secretary; Chief Environmental Engineer, Head Office; and Senior Environmental Engineer – 2, Head Office on the development after the meeting on 16/03/2020. In the last meeting on 16/03/2020, it has been decided to conduct inspection of leachate treatment plant by the Environmental Engineer, District Office – 2, Ernakulam. The Chief Environmental Engineer, Regional Office, Ernakulam reported that the construction of the leachate collection pit is ongoing during the inspection on 18/02/2020 by the Chief Environmental Engineer along with Chairman, SLMC.

The following observations were made in the meeting.

1. In the hearing on 16/03/2020, it was reported that around 85% houses were having door to door collection and 60-70% is keeping the waste in segregated form. This needs to be checked on ground.
2. Waste to Energy Plant by GJ Eco Power Pvt. Ltd. is about to start after getting financial closure.
3. Regarding biomining of legacy waste, the Government has taken the task of biomining and entrusted to KSIDC.
4. The construction of leachate collection tank of capacity of 100m³ is progressing.

In this context, the Environmental Engineer, District Office – 2, Ernakulam was directed to conduct field verification and report immediately. As a follow up, Higher authorities from the Pollution Control Board (Chairman/Member Secretary) shall also inspect the plant and premises for verification of facts claimed by the Kochi Corporation. Considering the present scenario of Corona outbreak, additional time of one month shall be sought from the Hon'ble Tribunal for the inspection and to file the report.

17/03/2020

sd/-

CHAIRMAN



FORWARDED BY ORDER

MEMBER SECRETARY

M. A. BAIJU
Chief Environmental Engineer

11

Minutes of the 36th meeting of the State Level Advisory Committee
on waste management held on 18/05/2020 at the Committee Room
of Chief Secretary, Thiruvananthapuram

(List of participants attached)

Agenda # 1 : To approve the minutes of 35th SLAC meeting

Decision:

The committee confirmed the minutes of the 35th meeting of SLAC held on 13/04/2020.

Agenda # 2 : Action taken report on the matters arising out of the 35th SLAC meeting held on 13/04/2020.

Decision:

The committee noted the action taken in respect of the various decisions of the previous meeting.

Agenda # 3 : Development of Waste to Energy plant at Kozhikode.

A. Status of the project

SI No	Particulars	Status
1.	Approval of VGF for the project.	Suchitwa Mission reported that the clarification required by Ministry of Housing & Urban development on the proposal submitted for Kozhikode WtE project has not yet been communicated. It is also reported that steps have been taken to send a reminder communication to the Ministry. <u>Decision</u> SLAC noted the status and directed ED, Suchitwa Mission to expedite the matter. (Action : ED Suchitwa Mission)
2.	Finalization of Power Tariff by KSERC	Representative from M/s Malabar waste Management Pvt Ltd reported that the public hearing as part of the procedures scheduled on 13th March 2020 was postponed due to the lock down and the revised date not yet announced by KSERC. <u>Decision</u> SLAC noted the status and resolved to explore the possibility with KSERC to finalize the Power Tariff for the project without holding the public hearing. (Action : Malabar Waste Management Pvt Ltd)
3.	Application to various Departments for clearances.	SLAC noted that M/s Malabar Waste Management Pvt Ltd (MWMPL) has submitted applications under Single Window Clearance to the following departments; Town & Country Planning, Building




M. A. BAIJU
Chief Environmental Engineer

		<p>Permit from Kozhikode Corporation, State Pollution Control Board, Factories & Boilers and steps taken to submit applications to Dept. of Labour, Fire & Rescue Dept., KWA, KSEB & Electrical Inspectorate.</p> <p>SLAC also noted that NOC pertaining to Environmental Clearance for the project has been received from State Environment Impact Assessment Authority (SEIAA)</p> <p>Decision SLAC directed M/s MWMPL to expedite the application process. (Action : Malabar Waste Management Pvt Ltd)</p>
4.	Water Supply for the Project.	<p>Secretary Kozhikode Municipal Corporation informed that KWA has submitted the detailed estimate for arranging water supply at the project site. It is also informed that the total estimate towards arranging water connection is 42.9 lakhs which includes 16 .9 lakhs for road re storation. Secretary Kozhikode Municipal Corporation also informed that steps have been taken to issue work order to KWA for arranging water connection at the site.</p> <p>Decision SLAC noted the status and directed Secretary Kozhikode Municipal Corporation to expedite the matter with KWA. (Action : Secretary, Kozhikode Municipal Corporation)</p>

B. Clearing of Legacy Waste at the project site.

Representative from M/s Zonta Infratech Pvt Ltd informed that work at the site resumed on 04th May 2020 and 40% of the legacy waste in Zone 1 has been removed. It is also informed that due to the travel restrictions as part of Covid 19 pandemic, they could not mobilize adequate equipments manpower required to the site. However the activities are re-scheduled in such a way that the legacy waste in the 6.5 acres area for setting up WtE plant will be cleared completely before 01st week of June 2020 and the legacy waste in the entire area will be cleared within 60 days time.

Decision

SLAC noted the status and directed M/s Zonta Infratech Pvt Ltd to expedite the clearing of legacy waste.

(Action : M/s Zonta Infratech Pvt Ltd)

Agenda # 4 : Development of integrated solid waste management projects with WtE plant at Palakkad and Kannur districts.

A. Status of Project



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SLAC noted that the Consortium has selected M/s PWC Pvt Ltd and M/s Dun & Bradstreet India for the preparation of DPR, Waste Quantification and Characteristic study in Kannur and Palakkad clusters and the agency could not commence due to lock down announced in connection with the Covid 19 pandemic.

Decision

SLAC noted the status and directed the consortium to expedite the desk works.

(Action : M/s Blue Planet Palakkad Waste Solutions Pvt Ltd & Blue Planet Kannur waste Solutions Pvt Ltd)

B. Clearing of legacy waste at the project site in Kannur

KSIDC reported that Government vide GO (Rt) No 714/2020/LSGD dated 27/03/2020 issued direction to Kannur Municipal Corporation to hand over the 9.75 acres of land at Chelora to KSIDC and to execute MoU with KSIDC for clearing the existing legacy waste at the dumpsite in Chelora as per section 61 (1) in Kerala Municipality Act 1994.

Secretary, Kannur Municipal Corporation informed that as per the directions contained in the Government Order, the matter was included as an Agenda item for the Council Meeting. The council has not yet met after 17/04/2020 and not even allotted date for the meeting. Subsequently the matter was reported to Government on 27th April 2020.

Special Secretary, LSGD reported that notice has been issued to Kannur Municipal Corporation on 11th April 2020, to explain the reason for the non execution of the Government order within a period of 15 days i.e., before 25th May 2020. Special Secretary, further informed that necessary orders will be issued on 25th May 2020 authorizing Secretary, Kannur Municipal Corporation to execute the MoU with KSIDC for clearing the legacy waste and to hand over 9.75 acres of land at Chelora.

Member Secretary, State Pollution Control Board informed that the agency selected for characterization and quantification study of the legacy waste at Chelora has completed the study and submitted the report. As per the report submitted the quantity and character of the legacy waste at the site is at par with the study report prepared by M/s Zonta Infratech Pvt Ltd.

Decision

SLAC noted the status and asked LSGD to expedite the matter and issue necessary orders authorizing Secretary Kannur Municipal Corporation to execute the Concession Agreement with the SPV for developing the WtE project, to take necessary action including signing of MoU with KSIDC for clearing the legacy waste and to hand over 9.75 acres of land at Chelora on long term lease to KSIDC, on 25th May itself.

SLAC also directed Secretary, Kannur Municipal Corporation to take urgent steps to execute the Concession Agreement with the SPV for developing the WtE project, to take necessary action including signing of MoU with KSIDC for clearing




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Chief Environmental Engineer

the legacy waste and to hand over 9.75 acres of land at Chelora on long term lease to KSIDC, on receipt of necessary Government Order.

SLAC also directed State Pollution Control Board to forward the final study report along with remarks to KSIDC for further proceedings.

*(Action : Principal Secretary LSGDI/ Secretary, Kannur Municipal Corporation/
Member Secretary, State Pollution Control Board)*

Agenda # 5 : Status Report - Development of Waste to Energy Project at Kureepuzha in Kollam district

A. Status of development of the project

KSIDC reported that in accordance with the decision taken at the 35th SLAC meeting, an extension of 30 days extension from 27th April 2020 has been given to the Consortium to complete the procedures pertaining to incorporation of SPV.

Decision

SLAC noted the status and directed the consortium to expedite the process for the incorporation of SPV.

B. Clearing of Legacy waste at Kureepuzha

Secretary, Kollam Municipal Corporation reported that the contract agreement to be executed with the selected contractor for clearing the legacy waste at Kureepuzha will be placed in the next council meeting for approval. The agreement will be executed on receipt of Council approval.

Decision

SLAC noted the status and directed Secretary, Kollam Municipal Corporation to expedite the matter and execute the agreement with the selected contractor at the earliest.

SLAC also directed District Collector Kollam to discuss the matter with the Council of Kollam Municipal Corporation to ensure a speedy approval for the project.

(Action : District Collector , Kollam / Secretary, Kollam Municipal Corporation)

Agenda # 6 : Development of WtE plant in Thiruvananthapuram district

KSIDC reported that in accordance with the decision taken at the 34th SLAC meeting, a global tender under "Swiss Challenge method" for the development of Integrated Solid waste Management project with a Waste to Energy plant in Thiruvananthapuram has been floated in Government e - tender portal on 24th March 2020. The pre-bid meeting as part of tender procedures was held on 15th April 2020 at KSIDC Thiruvananthapuram Office. 24th April 2020 was the last date for the submission of bids for the project and that KSIDC has not received any challenging bid for the project.



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Chief Environmental Engineer

KSIDC also reported that as per directions received, a proposal was submitted to Government for reconstituting the Bid Evaluation Committee for waste to energy projects and the orders are awaited.

Decision

SLAC noted that due to the complete closure in the 1st phase of lockdown during the period, many bidders couldn't participate in the bidding process. SLAC after detailed deliberations resolved to re-tender without any change in tender conditions, the project under Swiss Challenge method. SLAC further directed KSIDC to take necessary urgent steps in this regard.

SLAC also directed that a due diligence may be done by KSIDC on the technical and financial capability of the consortium partners of M/s ESS Conservatory Inc., simultaneously.

SLAC directed LSGD to rescind G.O wherein it was mentioned that a team of officials from Government of Kerala will travel to the US to visit the functional plants of consortiums partners and understand the processes. Travel in the current circumstances of the COVID19 pandemic is not a feasible option, instead the team may resort to tools such as video conferencing and engage with the consortium partners to understand more about the proposals submitted to Government.

SLAC also directed LSGD to expedite the issue of Government order pertaining to the reconstitution of the Bid Evaluation Committee.

(Action : Principal Secretary LSGD
/Managing Director, KSIDC)

Agenda # 7 : Brahmapuram Waste to Energy Project

a) **Status of the WtE Project**

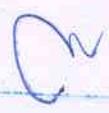
Sl No.	Particulars	Status
1	Widening of approach road	District Collector, Ernakulam informed that steps have been taken to widen the approach road to the project site. As part of this joint site inspection was conducted by Revenue and PWD officials at the site. In addition PWD has collected the estimate prepared by Kochi Municipal Corporation for verification and issuing technical sanction. The project will be tendered on receipt of the technical sanction from PWD. Decision SLAC noted the status and directed District Collector Ernakulam to expedite the matter). (Action : District Collector Ernakulam)
2	Achievement of financial closure.	SLAC noted that Govt, vide GO 805/2020/LSGD dated 30/04/2020 cancelled the approval granted to the project of M/s G J Nature Care Consortium for the implementation of a Waste to Energy project at Brahmapuram, Kochi and directed Secretary, Kochi Municipal Corporation to take necessary steps to cancel the Concession Agreement



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Chief Environmental Engineer

		<p>executed, following the procedure laid down in Article 16 of the Agreement.</p> <p>Secretary, Kochi Municipal Corporation reported as per the directions contained in the Government Order and the conditions stipulated in the termination clause of Concession Agreement, order has been issued to M/s G J Ecopower Pvt Ltd for cancellation of the Concession Agreement.</p> <p>LSGD reported that M/s G J Ecopower Pvt Ltd has filed a petition in High Court against the cancellation of the concession agreement. High Court has disposed the petition by directing LSGD to take suitable steps after conducting necessary hearing of the party within 15 days and to hold the execution of the directions contained in the Government Order till that time.</p> <p><u>Decision</u> SLAC noted the status and directed LSGD to expedite the hearing of M/s G J Ecopower Pvt Ltd.</p>
3	<p>Rehabilitation of Legacy Waste at Brahmapuram</p>	<p>KSIDC reported that as per the orders issued by Disaster Management Department, e - tender was floated to identify a suitable agency for the rehabilitation of MSW dumpsite at Brahmapuram on 20th March 2020. Pre bid meeting as part of the tender procedures was held on 15th April and 22nd April 2020 was the last date for the submission of bids. The following two agencies submitted bids for the project.</p> <p>1.a.i.1. M/s Zonta Infratech Pvt Ltd 1.a.i.2. Consortium of M/s G J Naturecare and Energy Pvt Ltd, Kochi and M/s Equipo, Polland. (M/s G J Nature Care & energy Pvt Ltd is the lead member).</p> <p>KSIDC also reported that the bids submitted by the agencies evaluated based on its responsiveness and minimum eligibility criteria detailed in the RFP document and observed the following</p> <ul style="list-style-type: none"> • The Consortium of of M/s G J Naturecare and Energy Pvt Ltd, Kochi and M/s Equipo, Polland has not attached relevant documents to prove its technical and financial capability. The documents submitted for meeting technical qualification does not prove the consortiums relevant technical capability as prescribed in the technical qualification criteria. In addition, the Consortium has not attached the audited annual reports or certificated from Chartered Accountant to prove the turn over, asset value etc. • M/s Zonta Infratech Pvt Ltd meets the technical criteria for minimum eligibility as detailed in the tender document and for meeting the financial criteria the turn over submitted is consolidated




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Chief Environmental Engineer

		<p>turnover including the turnover of its fully owned subsidiary.</p> <p>KSIDC further reported that a proposal has been submitted to Government to constitute a technical bid evaluation committee to evaluate the bids.</p> <p>LSGD reported that the file regarding the constitution of bid evaluation committee is under circulation and orders will be issued soon.</p> <p>Decision SLAC after deliberations resolved that the Bid submitted by the Consortium of The Consortium of of M/s G J Naturecare and Energy Pvt Ltd, Kochi and M/s Equipo, Polland need not be considered as the Consortium has not provided mandatory and adequate supporting documents to prove the minimum eligibility for technical and financial criteria, as specified in the RFP.</p> <p>SLAC further resolved to accept the consolidated turnover submitted by M/s Zonta Infratech Pvt Ltd to meet the financial criteria for minimum eligibility and directed that the technical evaluation of the bid may be done by the Bid Evaluation Committee.</p> <p>SLAC also directed LSGD to expedite the issue of Government Order with respect to the Bid Evaluation Committee for the project.</p>
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Agenda # 9 : Status Report of Munnar Waste to Energy Project.

Decision:

SLAC noted the status of the project and the following decisions taken:

SI No	Particulars	Status
1	Retender for the development of a WtE plant at Munnar.	<p>KSIDC reported that the technical presentation by the qualified bidder will be scheduled on receipt of Govt. orders reconstituting the Bid Evaluation Committee.</p> <p>LSGD reported that the file pertaining of re constitution of Bid Evaluation Committee is under circulation.</p> <p>Decision SLAC noted the status and directed LSGD to expedite the issue of order pertaining to Bid Evaluation Committee. <i>(Action : Principal Secretary , LSGD)</i></p>
2	Clearing of existing legacy waste at the project site	District Collector reported that technical sanction for the project has been received and project tendered on 16 th May 2020. 12 th June 2020 is the last date for the submission of bids.

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Chief Environmental Engineer

		<u>Decision</u> SLAC noted the status.
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Agenda # 9 : Status Report of Wayanad Waste to Energy Project.

Decision :

Sl No	Particulars	Status
1	Installation of equipment	<p>District Collector reported that based on the request received from the Concessionaire District Administration had arranged passes for the Conveyance of their officials to the project site.</p> <p>District Collector also informed that the Concessionaire has not yet started the installation of equipments at the project site and it is informed that due to the travel restrictions they are not in a position to transport the equipments and manpower from other states.</p> <p><u>Decision</u> SLAC noted the status and directed District Administration to take necessary steps to interact with her counterparts in Pune and Bangalore and explore the possibility of issuing necessary clearances for the transport of the machinery and men for the installation equipments at the project site.</p> <p><i>(Action : District Collector, Waynad/ Secretary, Sultan Bathery Municipality)</i></p>

Agenda # 10 : Status of handing over of land for the development of Waste to Energy Project

SLAC reviewed the status of handing over of land for the development of WtE projects with the concerned District Collectors and their team, through video conferencing. SLAC after detailed deliberations resolved the following:

1. **Thiruvananthapuram**

Secretary, Port Dept informed that approval has been received in file from the Chief Minister, for handing over the identified 15 acres of land on lease basis to KSIDC for the development of the WtE project.

Decision

SLAC noted the status and directed to issue necessary orders at the earliest. SLAC also directed Port Dept to issue necessary directions to VISL to hand over



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Chief Environmental Engineer

the land on long term lease, with a clause to sublease it, to KSIDC on issue of Govt. orders.

(Action : Secretary Port Dept / MD VISL.)

2. Ollukkara, Thrissur

District Collector reported that the owners of the identified land are currently in UAE and steps have been taken to complete the negotiation with the land owners. The matter will be placed in the Council after finalizing the rates with the land owners.

Decision

SLAC noted the status and directed Secretary, Thrissur Municipal Corporation to expedite the matter.

(Action : Secretary, Thrissur Municipal Corporation)

3. Thirur, Malappuram

District Administration reported that the additional details sought by Land Board has been submitted and regular follow with Land Board is being done with Land Board in this regard.

Decision:

SLAC noted the status and directed Revenue Dept to expedite the matter.

(Action : ACS Revenue Dept/ District Collector, Malappuram)

Agenda # 11 : Akkulam Lake Rejuvenation Project

Secretary Tourism Dept informed that KIIFB has approved the project for Rs. 63 Crores and final orders from KIIFB received for implementing the project under DBO (Design Build Operate) Mode and WAPCOS is the SPV for implementing the project. Secretary Tourism Dept also informed technical sanction for the project is not yet received as detailed estimates can be obtained only after the project is tendered and the private developer is positioned. Request has been given to KIIFB for approval to proceed with the tender process without technical sanction.

Decision:

SLAC noted the status and directed Tourism Dept to expedite the matter.

Agenda # 12 : Exploring the possibility of using MSW for Cement production in Malabar Cements Ltd.

Decision:

SLAC asked Finance Dept to expedite the vetting of proposal received from planning Dept for allocation of necessary funds to Malabar Cements Ltd under MIDP scheme for modernizing the plant so as to use the MSW for cement production.




M. A. BAIJU
Chief Environmental Engineer

Agenda # 13 : Any other matter of importance with the permission of Chair.

Removal and prevention of dumping of waste in Ramasar Sites.

Principal Secretary Environment Dept informed that as part of decision taken in the Project Green Grass meeting held on 13/05/2020 State Wetland Authority was directed to take measures for the removal and prevention of dumping of wastes from the three Ramsar sites of Kerala - Vembanadu lake, Ashtamudi lake and Sasthamkotta fresh water lake.

Principal Secretary, Environment also informed that the concerned District Collectors have submitted action plan that includes the following steps.

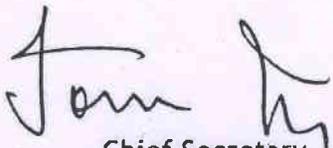
- a) Increasing efficiency of green action force.
- b) Setting up material collection facilities.
- c) Organic waste treatment
- d) Identification of sewage outline pipes from the toilets to the water bodies.
- e) Changing of septic tanks, soak pits etc. after removing the identified outlet pipes.
- f) Waste dumping from external sources.
- g) Information Education and Communication.
- h) Management of existing waste in the water body.
- i) Lack of resource recovery facility

Principal Secretary, Environment proposed that as the implementation requires coordination across agencies and departments Sub Collectors in concerned districts shall be appointed as Nodal Officers and a head of account for removal and prevention of dumping of waste in Ramasar Sites shall be provided. In addition direction shall be issued to District Collectors to direct the parties concerned to put the Corporate Environment Responsibility (CER) funds in to the account.

Decision

SLAC resolved to approve the proposal and directed KSIDC to include the same as an agenda item from the next SLAC onwards.

The meeting concluded at 04.30 pm.


Chief Secretary
21/5/20




M. A. BAIJU
Chief Environmental Engineer

List_of_Participants

Shri. Tom Jose IAS
 Dr Viswas Mehta IAS
 Shri Rajesh Kumar Singh IAS
 Dr V Venu IAS
 Dr A Jayathilak IAS
 Dr Usha Titus IAS
 Dr B Ashok IAS
 Shri Sanjay Kaul IAS
 Smt Rani George IAS
 Shri Balakiran IAS
 Shri S Harikishore IAS
 Shri Mir Mohammed Ali IAS
 Shri N S Pillai
 Shri R S Kannan
 Shri M C Dathan
 Smt Sreekala S

Chief Secretary (Chairman)
 Addl Chief Secretary Home & WR
 Dept.
 Addl. Chief Secretary Finance.
 Addl. Chief Secretary Revenue.
 Principal Secretary, Planning Dept.
 Principal Secretary Environment
 Dept.
 Secretary Power Dept.
 Secretary Port Dept.
 Secretary Tourism
 Director, Tourism
 MD, KSIDC
 Director, Environment & ED Suchitwa
 Mission
 CMD KSEB
 Special Secretary LSGD
 Scientific Advisor to Chief Minister
 Member Secretary State PCB




 M. A. BAIJU
 Chief Environmental Engineer



22
ANNEXURE R2(F)
KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE (ERNAKULAM -II), PERUMBAVOOR

1ST Floor, Manna Residency, M.C Road, Perumbavoor
Telephone & Fax: 0484-2593747

E-mail: pcbdo2ekm@gmail.com

PCB/EKM/DO2/IQR-12/2012

Date: 09.06.2020

From
The Environmental Engineer

To
The Member Secretary
Kerala State Pollution Control Board
Head Office, Thiruvananthapuram



Sub: OA No. 514/2019 - Reg.

Ref: That office letter no. PCB/HO/SEE2/KOCHI CORPN/2019 dated 03.06.2020.

Madam,

With reference to the above I may report the following. As per the direction in the referred letter, Municipal Solid Waste Plant of Kochi Corporation at Brahmapuram was inspected on 08.06.2020.

1. Presently bio degradable waste from 5 Municipalities (Tripunithura, Thrikkakara, Aluva, Kalamassery and Angamali) and 3 Gramapanchayaths (Vadavucode, Puthencruz, Kumbalangi and Cheranalloor) are brought to the site in addition to Kochi Corporation's bio degradable and non bio degradable waste. The non bio degradable waste of Vadavucode Puthencruz Panchayath is also collected. Average quantity of waste received per day is estimated as 305 Ton/day which includes 191 Ton/day bio degradable waste and 114 Ton/day of non bio degradable plastic and other solid waste. The quantity estimated is based on the waste collected during the period of January to May 2020. This estimation is based on the log books kept at MSW plant office. Waste quantity estimation details are attached.

MS
OS
12/6

1722
15/6/2020



CW

M. A. BAIJU
Chief Environmental Engineer

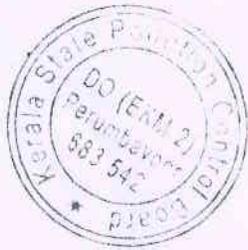
2. The 191 Ton/day of bio degradable waste received is used for making Organic manure by Windrow composting method. Approximate 40% by weight, of the organic waste remained after windrow composting and it is sieved in the trommels, fines is collected and sold as Organic manure (10% by weight of the organic waste taken for sieving) and the remaining partially converted organic waste and rejects transferred into the dumping area near the composting shed.
3. Mixed non bio degradable waste containing plastics, rags, beddings, packing materials, old tyres, glass wares etc which are not properly segregated are collected and stored in two sheds provided and nearby open yard. On verifying the register maintained for registering the sale of recyclable plastics it is noted that only 1% of plastic waste is segregated from the above and given to recyclers. The average quantity is, out of the 114 Ton/day of mixed non bio degradable waste received approximately one ton/ day of plastic waste is sent for recycling and balance quantity is heaped at the site itself.
4. The construction of new leachate collection tank of 1 lakh liter capacity is nearing completion. Presently the leachate from the windrow composting area and plant premises were seen flooded in the existing pits and drains. There are chances of percolation of leachate to Kadambayar river due to the outset of Monsoon. Transportation of leachate from the leachate pits to septage treatment plant is not going on from March end onwards. Reported that the contract for transporting leachate has been expired and tender works for new contract is going on.
5. Out of 9 Surveillance cameras installed at various locations inside the MSW plant site, eight cameras were seen functional at the time of inspection.



A handwritten signature in blue ink, appearing to be "M. A. Baiju".

M. A. BAIJU
Chief Environmental Engineer

6. Silts and sludge collected from the drains, canals as part of Operation Break through, a measure taken by District Administration for clearing drains and canals for avoiding flooding, is seen dumped in the premises of solid waste plant.
7. Internal roads leading to Windrow composting area and plastic waste dumping area is not tarred or concreted and in pathetic condition.
8. The septage treatment unit is not functional at the time of inspection, Corporation officials reported that since from the start of COVID lock down they are not taking septage to the plant and planning to take the septage from next week. Now cleaning of plant premises and maintenance of equipments is going on.



Yours faithfully

ENVIRONMENTAL ENGINEER

Copy to: ✓ The Chief Environmental Engineer
Kerala State Pollution Control Board
Regional Office, Ernakulam



COV

M. A. BAIJU
Chief Environmental Engineer

QUANTITY OF MUNICIPALITY FOOD WASTE IN BRAHMAPURAM PLANT IN 2020

MUNICIPALITY/ PANCHAYATH	JANUARY	FEBRUARY	MARCH	APRIL	MAY	TOTAL (kg)
THRIKKAKARA	526080	51245	529580	383625	405100	1895630
TRIPUNITHURA	113795	111715	105325	58375	61910	451120
ANGAMALY	24405	15415	9630	18430	15420	83300
ALUVA	207595	203425	224115	154020	179370	968525
KALAMASSERY	392285	417305	407420	314660	323735	1855405
CHIERANALLOOR	89990	87195	24540	99040	111835	412600
KUMBALANGI	13635	25365	90765	17045	20825	167635
TOTAL (kg)	1367785	911665	1391375	1045195	1118195	5834215




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 Chief Environmental Engineer

QUANTITY OF CORPORATION WASTE IN BRAHMAPURAM PLANT

ZONE	KOCHI (WEST ZONE)				ERNAKULAM (EAST ZONE)				CORPORATION VEHICLE		
	FOOD WASTE	PLASTIC WASTE	SOLID WASTE		FOOD WASTE	PLASTIC WASTE	SOLID WASTE		FOOD WASTE	PLASTIC WASTE	SOLID WASTE
JANUARY	1232835	697685	36290		3226560	2357014	1078835		856570	541030	0
FEBRUARY	1150760	660610	49640		2978455	2205747	126085		854380	370905	41800
MARCH	1172540	669410	7840		2907970	2391790	135440		884715	543055	57730
APRIL	936905	383170	0		1795305	1256505	24460		812345	460845	22925
MAY	1266340	747705	116210		2065805	1658802	26245		691400	269635	34560
TOTAL (kg)	5759380	3158580	209980		12974095	9869858	1391065		4099410	2185470	157015



M. A. BALJU
Chief Environmental Engineer

QUANTITY OF WASTE IN PUTHENCRUZ PANCHAYATH		
MONTH	FOOD WASTE	PLASTIC WASTE
JANUARY	5540	20505
FEBRUARY	6835	8610
MARCH	10470	12955
APRIL	5855	7725
MAY	4220	51255
TOTAL (kg)	32920	101050

QUANTITY OF WASTE FROM METRO	
JANUARY	5550
FEBRUARY	
MARCH	1195
APRIL	
MAY	365
TOTAL (kg)	7110



M. A. BAIJU
Chief Environmental Engineer



GOVERNMENT OF KERALA

Abstract

Environment Department -NGT order dt 24.1.2020 in OA 514/2019- State Level Monitoring Committee, Kerala vs State of Kerala- - Environment Monitoring cell in the office of Chief Secretary- constituted - orders issued

ENVIRONMENT(B)DEPARTMENT

G.O.(Rt)No.22/2020/ENVT Dated,Thiruvananthapuram, 27/02/2020

Read NGT order dt 24.1.2020 in OA 514/2019

ORDER

National Green Tribunal has taken numerous suo motu cases on the lack of proper waste management systems in the State and directed Government to take all possible steps to enforce the provisions of the different Environmental Acts and Rules. Recently in OA 514/2019, the Tribunal directed Government to set up an Environment Monitoring Cell in the Office of Chief Secretary for efficient coordination and compliance of the NGT orders in OA 606/2018, OA 519/2019 and OA 514/2019 wherein the court directed Chief Secretary to monitor the compliance of the court orders and file Action Taken Reports before the court in the stipulated time limit.

Government have examined the matter in detail and are pleased to constitute an Environment Monitoring Cell in the office of Chief Secretary with the following officers.

1. Legal officer from Law Department in the cadre of Under Secretary
2. Environmental Engineer, Kerala State Pollution Control Board
3. Assistant, General Administration Department

The Environment Monitoring Cell will be responsible for co-ordinating with various Government departments with regard to the compliance of the NGT orders in OA 606/2018, OA 519/2019 and OA 514/2019 within the stipulated time.

(By order of the Governor)
DR. USHA TITUS
PRINCIPAL SECRETARY

To:

Additional Chief secretary, General Administration Department
The Secretary, Law Department
The Member Secretary, Kerala State Pollution Control Board
The Additional Chief Secretary, Local Self Government Department
The Chairperson, National Green Tribunal (Principal Bench), New Delhi
Stock File /Office Copy

Forwarded /By order

Section Officer

Copy to : Private Secretary to Chief Secretary
Private Secretary to Principal Secretary, Environment Department



M. A. BAIJU
Chief Environmental Engineer